

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.111/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.3.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation.

Petitioner : GMR Vemagiri Power Generation Limited.

Respondent : Andhra Pradesh Power Co- ordination Committee and Others.

Date of hearing : **15.10.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, GMR VPGL
Shri Vishrov Mukherjee, Advocate, GMR VPGL
Shri Yashaswi Kant, GMR VPGL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

The learned Senior counsel for the Petitioner circulated note of the arguments and made elaborate submissions in the matter. The learned counsel for the Respondent, AP Discoms, referred to his reply and made detailed submissions in the matter.

2. At the request of the learned counsel for the parties, time has been granted to the parties to file their written submissions on or before **28.10.2019**. Subject to this, order in the Petition is reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

